

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 3**  
**(IB)-304(PB)/2019**

**IN THE MATTER OF:**

Ajay Kumar Jain & Ors.

..... Petitioners/Applicant

v.

Indirapuram Habitat Centre Pvt. Ltd.

..... Respondent

**Under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 08.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. PRADEEP R. SETHI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):

Mr. Saurabh Jain, Mr. Siddharth Jain, Advs.

For the Respondent(s):

Mr. Ashutosh Gupta, Adv.

**ORDER**

Notice of the petition.

Mr. Ashutosh Gupta, learned counsel for the respondent accepts notice. A copy of the paper book has been handed over to him. He seeks and is granted ten days' time to file reply with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 11.02.2019.



**(M.M.KUMAR)**  
**PRESIDENT**



**(PRADEEP R. SETHI)**  
**MEMBER(TECHNICAL)**